CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 1167/88

New Delhi this the Alday of November, 1993

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)
THE HOH'BLE MR. B.K. SINGH, MEMBER (A)

Shri Harbans Lal, Son of Shri Harbans Lal, Office of the DGHS, Medical Stores Organisation, West Block 1, Wing No. 6, R.K. Puram, New Delhi.

Shri K.L. Sawhney, Son of Shri R.C. Sawhney, Office of the DGHS, Medical Stores Organisation, West Block 1, Wing No.6 R.K. Puram, New Delhi

.... Petitioners

(By Shri M.N. Popli, Counsel)

Vs

Shri R.C.Sharma,
Deputy Director General of Health Services,
Medical Stores Organisation,
R.K. Puram,
New Delhi. Respondents

(None for the Respondents)

ORDER

Hon'ble Mr. J.P. Sharma

Store Organisation, R.K. Puram, New Delhi. The name of the applicants was approved by Additional Director General of Health Services in May 1988 for computer's training to commence from 6.6.1988 to 22.6.1988 at Madras. Subsequently, the date of training was changed from 20.6.1988 to 6.7.1988. The name of the applicants in this list appeared at No. 2 & 3. The grievance of the applicants is that only 3 persons were to be present and the persons at serial No. 4 & 5 who were junior to the applicants have been sent for training. The relief claimed by the applicants was that the date of training be postponed and the name of the applicant to be includible in the list to be sent for training at

Madras. This application was filed on 16.6.1988 and the matter came before the Bench on the next day when showscause notice was issued to the respondents on the Interim Relief. The matter again came before the Bench on 21.6.1988 when it was informed that the accountant has already left to join the training at Madras and no stay was granted in favour of the applicants as prayed by way of Interim Relief.

The respondents also contested this application stating that the application has become infructuous and moreover the applicants were on deputation for a period of two years from 4.7.1986. The applicants have also repatriated to their parent department. The respondents have also taken the stand that there was other deserving persons who have been preferred for the computer training.

The Tearned counsel for the applicant argued that though the training for which the relief was desired has since been completed year's ago in 1988 and that relief will not be granted. In view of the authority (1985) V SCC P.677 Bhim Singh Vs. State of J&K and others where the petitioner was a sitting member of the J&K Assembly was restrined in his movement and was subsequently released from arrest was awarded compensation by the Hon'ble Supreme Court. This case is totally different and the authority does not apply. The application, therefore, is dismissed as infructuous. No costs.

(B.K. Singh)

Member(A)

(J.P. Sharma)

Member (J)